## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-508/PB/2017

In the matter of : ELHPL (P) Limited

.. PETITIONER

SECTION:

Under Section 10 of IBC Code, 2016

Order delivered on 22.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

: Mr. Rajeev Mehra, Sr. Advocate

Mr. Nayan Agrawal, Advocate, Fin.

Creditor/ICICI

For the Respondent

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## <u>ORDER</u>

Learned Counsel for the petitioner is present. Based on the service of an advance copy of the application upon the Financial Creditor, namely, ICICI Limited, Mr. Rajeev Mehra, Sr. Advocate, Mr. Kaul, Advocate & Mr. Nayan Agrawal, Advocate have put in his appearance on behalf of the ICICI Bank with an adjournment letter. It is represented by the Financial Creditor that reply or objections for the maintainability of the application has already been filed and a copy of the same has been provided to the Ld. Counsel for the petitioner Per Yesterday (21.11.2017) only.

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Coutel.

However, it is represented by the petitioner that a copy of the objections has been received yesterday, in the circumstances, some time is required to file rejoinder, if necessary to the objections. Taking into consideration the representation of the said representation, the matter is adjourned to 05.12.2017.

(DEEPÁ KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.11.2017